

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32864/2013

(From the judgement and order dated 01/07/2013 in WP No.9892/2008 of The  
HIGH COURT OF JUDICATURE AT ALLAHABAD)

NOIDA POWER CO.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ANR

Respondent(s)

(With appln(s) for permission to file lengthy list of dates and prayer for  
interim relief and office report)

Date: 07/02/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD  
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s) Mr. Shanti Bhushan, Sr. Adv.  
Mr. Vishal Gupta, Adv.  
Mr. Kumar Mihir, Adv.

For Respondent(s) Mr. Pradeep Misra, Adv.

UPON hearing counsel the Court made the following  
O R D E R

In view of the letter circulated by learned counsel for the  
respondent No. 2, one week time is granted for filing counter  
affidavit. Three weeks' time, thereafter, is granted for filing  
rejoinder affidavit. It is made clear that no further adjournment  
shall be granted.

Interim order dated 25.11.2013 to continue till next date of  
hearing.

| (S.K. Rakheja)  
| Court Master

| |(Indu Satija)  
| |Assistant Registrar

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